## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.264/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2017

NAME OF THE PARTIES: Rakesh Malhotra & Ors.

V/s.

Supermax Personal Care Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S	No. NAME	DESIGNATION	SIGNATURE
<u>0.</u>	i & Connect le	mi for Responder	J
	Kadome & Ashi Kawat alw Ani ilb Montofa M Ronie Kadam &	hepr Nair Totiwala	dent Jelani
2	1. Aniher	Mare 116	
	my tala more	work.	spendent 12/1/7
2	Adity a Tholks	refa Mo Rosala	17 New for
			. 1
	C.P. No.	<u>ORDER</u> . 264/241-242/NCLT/ME	Procent
1.	The Learned Represen	tatives of both the sides are	present.

## ORDER C.P. No. 264/241-242/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- 2. From the side of the Respondent a Preliminary Objection about the maintainability has been raised and in support an Affidavit is on record dated 08.08.2017.
- The Learned Senior Counsel opened and concluded the Arguments. 3.
- 4. The Arguments from the side of the Petitioner is yet to be heard on the Preliminary Issue. Therefore, the matter is adjourned at the convenience of both the sides to 01.11.2017 at 2.30 P.M.

Sd/-Bhaskara Pantula Mohan Member (Judicial) 21.09.2017

Sd/-M.K. Shrawat Member (Judicial)